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Government of India Ministry of Commerce & Industry Department of Commerce Vanijya Bhawan, New Delhi

Public Notice No. 32 /2015-2020 Dated: 20<sup>th</sup> October, 2022

Subject: Amendment in Para 2.107(TRQ under FTA/CECA) of Handbook of Procedure 2015-2020

In exercise of powers conferred under paragraph 1.03 and 2.04 of the Foreign Trade Policy 2015-20, the Directorate General of Foreign Trade hereby amends Annexure-IV of Appendix-2A, in continuation to Public Notice No. 06/2015-20 dated 01.05.2022 and Public Notice 23/2015-20 dated 29.08.2022 as follows -

1. Condition (o) in Annexure IV of Appendix 2A, shall be amended as under:

## **Existing Condition**

In addition to the requirements as above, the TRQ authorization for items under Tariff head 7108, shall also contain Importer Exporter Code (IEC) of the nominated agencies as notified by RBI (in case of banks) or DGFT (for other agencies) or qualified jewellers as notified Financial Services by International (IFSCA), GST Authority Centres Identification Number (GSTIN) of the jewellery manufacturer to whom TRQ is being issued. The said TRQ importer shall follow the procedure set out in the Goods (Import of Customs Concessional Rate of Duty) Rules, 2017.

## **Amended Condition**

In addition to the requirements as above, the TRQ authorization for items under Tariff head 7108 shall also contain Importer-Exporter Code (IEC) nominated agencies as notified by RBI (in case of banks) or DGFT for other agencies, or qualified jewellers as notified International Financial Services Centres Authority (IFSCA). Additionally, TRQ authorization shall also contain GST Identification Number (GSTIN) of the jewellery manufacturer to whom TRQ is being issued. The said TRQ importer shall follow the procedure set out in the Customs Import of Goods at Concessional Rate of Duty or for specified end use) Rules, 2022 read with Customs Circular No. 18/2022-Customs dated 10.09.2022

2. Further, Condition (p) under Annexure IV of Appendix 2A, shall be inserted as under:

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The IGCR procedure applies to the importer till supply of gold (falling under 7108) to end-use recipient and filing of monthly statement. The restrictions on job work are only relating to the case where it is undertaken on the goods belonging to importer and does not apply to the end use recipient who receives the goods on supply. Therefore, on receipt of goods under 7108, the TRQ holder may utilize the same for manufacture with or without job work.

**Effect of this Public Notice**: Conditions for TRQ imports under tariff head 7108 under India-UAE CEPA are updated in line with Customs Notification No. 74/2022-Customs(N.T.) dated 09.09.2022 read with Circular No.18/2022-Customs 10.09.2022.

(Santosh Kumar Sarangi)

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